

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:331
ANSWERED ON:11.07.2014
REGULATION OF PLAY SCHOOLS
K. Shri Parasuraman

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to set up regulatory framework to rein in play schools, crèches and day care centres reportedly charging exorbitant fee without providing standardised curriculum and learning aids to the children;
- (b) if so, the details and salient features thereof along with the time by which such regulation is likely to be enacted; and
- (c) the other corrective measures taken/being taken by the Government in this regard?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MENEKA SANJAY GANDHI)

(a) to (c): The recently approved National Early Childhood Care and Education (ECCE) Policy, notified in the Gazette on 12-10-2013, envisages a Regulatory Framework for ECCE to ensure basic quality inputs and outcomes, across all service providers undertaking such services or part thereof. However, as education is in concurrent list and falls under State/UTs authority, fees charged by play schools, crèches and day care centers is the responsibility of the concerned State/UT